

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'A' NEW DELHI**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND**

**SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**[Through Video Conferencing]**

ITA No.7150/Del./2019

Assessment Year: 2016-17

M/s. Teradata Operations Inc., C/o- 301-302, Tower-4A, DLF Corporate Park, S Block, DLF City, Gurgaon	<b>Vs.</b>	DCIT, Circle-3(1)(1), International Taxation, New Delhi
<b>PAN :AAECT0303L</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	Sh. Sanat Kapoor, Adv.
Respondent by	Sh. Mahesh Thakur, Sr.DR

Date of hearing	28.05.2021
Date of pronouncement	28.05.2021

**ORDER**

**PER G.S. PANNU, VP:**

This appeal by the assessee for the assessment year 2016-17 is directed against the final Assessment Order dated 01.07.2019 passed in pursuance to the direction of Dispute Resolution Panel (DRP), dated 12.06.2019.

2. The assessee, vide its letter dated 10.05.2021 received through email, has requested for withdrawal of the appeal and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 28<sup>th</sup> May, 2021.

**Sd/-**  
**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

**SD/-**  
**(G.S. PANNU)**  
**VICE PRESIDENT**

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi